GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA

UNSTARRED QUESTION NO. 3599

ANSWERED ON 10.08.2021

FUNDS RELEASED TO TELANGANA UNDER RGSA

3599. DR. G. RANJITH REDDY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of aims and objectives of Rashtriya Gram Swaraj Abhiyan (RGSA);
- (b) the amount of funds approved and released under RGSA to the State of Telangana since 2017-18 to 2021-22, year-wise;
- (c) whether it is true that no money has been released during the last three years to the State of Telangana under RGSA;
- (d) if so, the reasons thereof; and
- (e) the details of steps taken to release the pending dues to the State of Telangana?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

- (a) The Ministry of Panchayati Rai (MoPR) has been implementing the restructured Centrally Sponsored Scheme (CSS) of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2018-19. The main objective of Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) is to build capacity of Panchayati Raj Institution (PRIs) to deliver on Sustainable Development Goals (SDGs) relating to poverty, public health, nutrition, education, gender, sanitation, drinking water, livelihood generation etc which fall in the realm of Panchayats.
- (b) The Annual Action Plan approved and funds and released to the State of Telangana during 2017-18 under erstwhile scheme of Capacity Building-Panchayat Sashaktikaran Abhiyan and from 2018-19 to 2021-22 under Rashtriya Gram Swaraj Abhiyan is as under:

(Rs. in cr.)

Sl. No.	Year	Annual Action Plan Approved	Fund Released
1	2017-18	61.94	16.84
2	2018-19	66.75	0
3	2019-20	279.52	0
4	2020-21	242.868	12
5	2021-22	272.34	0

- (c) & (d) No Sir. Funds to the tune of Rs. 12 cr. had been released during 2020-21.
- (e) The scheme is demand driven in nature and funds are released to States/ Union Territories including Telangana on basis of respective Annual Action Plan approved by Central Empowered Committee (CEC), of Rashtriya Gram Swaraj Abhiyan (RGSA) and submission of requisite documents viz. Utilization Certificate, Auditor's Report etc as per guidelines of the schemes. States/ Union Territories have constantly been advised to submit the requisite documents and for liquidating the unspent balance for effecting release of Central funds out of the approved Annual Action Plan. The requisite documents from the State of Telangana for release of fund have not been received so far.